

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.538/94

Wednesday this the 13th day of April, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V.R.Sreenivasan,
Vanchithodu House,
Eloor East,
Udyogamandal P.O.,
Kerala State.

... Applicant

By Advocate Mr. P.V.Baby

vs.

1. Union of India represented by the Secretary to Ministry of Finance, Department of Expenditure, New Delhi.
2. The Director, Central Board for Workers Education, 1400, West High Court Road, Gokulpeth, Nagpur-10.
3. The Regional Director, Workers Education Centre, 28 C V.V.C Layout, Mettupalayam Road, Coimbatore -2.

.. Respondents

By Advocate Mr.George Joseph

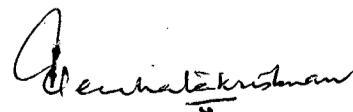
ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant submits that he is entitled to receive the benefits available under Annexure A1.

2. We find from Annexure A4 that the matter is under 'active consideration of first respondent'.
3. We direct first respondent to take a final decision in the matter and convey the same to applicant within three months from today.
4. Application is disposed of as above. No costs.

Dated the 13th April, 1994.



P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN